NATIONAL COMPANY LAW TRIBUNAL
COURT ROOM NO. 1,
MUMBAI BENCH

Item No. 29

C.P. (IB)/752(MB)2023

CORAM:
SH. PRABHAT KUMAR **JUSTICE VIRENDRASINGH BISHT (Retd.)**
HON'BLE MEMBER (TECHNICAL) **HON'BLE MEMBER (JUDICIAL)**

ORDER SHEET OF THE HEARING ON **03.04.2024**

NAME OF THE PARTIES: SMALL INDUSTRIES DEVELOPMENT BANK OF INDIA (SIDBI) V/s MAHESH MANILAL GANDHI

Section 95(1) OF THE INSOLVENCY AND BANKRUPTCY CODE, 2016

ORDER

1. Mr. Narendra Singh, Ld. Counsel for the Petitioner present. Mr. Akash Agarwal, Ld. Counsel the Personal Guarantor present
2. Ld. Counsel for the Personal Guarantor seeks time to file reply. Two weeks' time is granted to the Personal Guarantor to file reply after duly serving the copy to the other side.
3. Ld. Counsel for the Personal Guarantor further inform that a meeting is scheduled with the CoC for the settlement of overall debt on 29.04.2024, accordingly, seeks longer time.
4. List this matter on 03.05.2024.

Sd/- Sd/-
PRABHAT KUMAR **JUSTICE VIRENDRASINGH BISHT**
MEMBER (TECHNICAL) **MEMBER (JUDICIAL)**
/NP/